

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL,
MUMBAI BENCH, MUMBAI
COMPANY SCHEME PETITION NO. 329 OF 2017
IN
COMPANY SCHEME APPLICATION NO. 196 OF 2017

In the matter of the Companies Act, 2013 (18 of 2013);

AND

In the matter of Sections 230 to 232 and other applicable provisions of the Companies Act, 2013 and Rules framed thereunder as in force from time to time;

AND

In the matter of Scheme of Amalgamation of **Innovative Insurance Services Limited**, ("IISL" or "the First Transferor Company")

AND

Cinestar Advertising Private Limited, ("CAPL" or "the Second Transferor Company")

AND

Wavelength Television Private Limited, ("WTPL" or "the Third Transferor Company")

WITH

Vrushvik Broadcast Network Private Limited, ("VBNPL" or "the Transferee Company")

AND

Their respective shareholders

WAVELENGTH TELEVISION PRIVATE)
LIMITED, a company incorporated under the)
Companies Act, 1956 with Corporate Identity No.)
U93000MH2010PTC206663 having its registered)
office at 401, 4th Floor, INFINITI, Link Road,)
Oshiwara, Andheri (West) Mumbai – 400 053)...Petitioner Company/Transferor Company

Called for Admission of Petition:

Rajesh Shah, Advocate along with Ahmed M. Chunawala, Advocate i/b Rajesh Shah & Co.,
Advocates for the Petitioner

Coram: B. S. V. Prakash Kumar, Member (J)
V. Nallasenapathy, Member (T)

Date: 8th June, 2017

MINUTES OF THE ORDER

1. Petition Admitted.
2. Petition fixed for hearing and final disposal on 5th July, 2017.
3. Learned Counsel for the Petitioner states that in pursuance of the directions contained in Order dated 1st March, 2017 passed by the National Company Law Tribunal, Mumbai Bench in the Company Scheme Application No. 196 of 2017, the meetings of Equity Shareholders and Preference Shareholders were held on Monday, 3rd April, 2017 and the requisite quorum was present and the Scheme was approved unanimously by the Equity Shareholders and Preference Shareholders without modifications. The Chairman appointed for the meeting has filed his affidavit verifying his report dated 5th April, 2017 which is annexed as Exhibit 'K1' and 'K2' to the Company Scheme Petition.
4. The Learned Counsel for the Petitioner Company further submits that the Company Scheme Petition is filed in consonance with section 230 to 232 of the Companies Act, 2013 along with the Order passed in Company Scheme Application No. 196 of 2017 by the National Company Law Tribunal, Mumbai Bench.
5. At least 10 days before the date fixed for hearing, Petitioner to publish the notice of hearing of Petition in two local newspapers viz. "Free Press Journal", in English language and translation thereof in "Navashakti", in Marathi language, both having circulation in Mumbai as per Rule 16 of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016.
6. The Petitioner to file an affidavit of service regarding the directions given by the Tribunal three days before the date fixed for final hearing and do report to this Tribunal that the direction regarding the issue of advertisement of the notice has been duly complied with.

Sd/-
V. Nallasenapathy, Member (T)

Sd/-
B. S. V. Prakash Kumar Member (J)